GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION No. 829 TO BE ANSWERED ON 14.12.2018

IRREGULARITIES IN ICDS

+829. SHRI MANSUKHBHAI DHANJIBHAI VASAVA: SHRIMATI RAMA DEVI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken any action on cases of corruption in Integrated Child Development Services (ICDS);
- (b) if so, the details and the outcome thereof;
- (c) the reformative steps taken by the Government to plug the loopholes in the scheme; and
- (d) the outcome of the above said reformative steps?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR)

(a) to(d): Anganwadi Services under umbrella Integrated Child Development Services (ICDS) Scheme is Centrally Sponsored Scheme implemented by State Governments/UT Administrations across the country. In order to eradicate corruption and strengthen the performance of Anganwadi Services Scheme, Government has introduced 5-tier monitoring & review mechanism at different levels (National/ State/ District/ Block and Anganwadi level) for monitoring the status of implementation of the scheme. Government has issued guidelines on 31.03.2011 for constitution of Monitoring and Review Committees at different levels to review progress in implementation of the Scheme.

The complaints received in respect of irregularities/corruption in implementation of ICDS Scheme (now renamed as Anganwadi Services) are forwarded to concerned States/UTs for taking appropriate action. Reports on complaints which are serious in nature are sought from State Governments/UT Administrations. The States/UTs are responsible for their administrative control. Action for any misconduct or for involvement of any employee in any corrupt practices is taken by the respective State Governments/UT Administrations as per their service rules.
